

ITEM NO.12

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. VIVEK SAXENA

IA 17144/2018,17145/2018, in Criminal Appeal No(s). 1671/2022

PAWAN KUMAR & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 17144/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 17145/2018 - EXEMPTION FROM FILING O.T.)

WITH

Cr1.A. No. 1672/2022 (II)

Date : 10-07-2023 These matters were called on for hearing today.

For Appellant(s)

Dr. Surender Singh Hooda, AOR
Mr. Shaurya Lamba, Adv.
Mr. Raj Singh Rana, Adv.
Mr. Aditya Hooda, Adv.

For Respondent(s)

Ms. Ruchira Goel, AOR
Mr. Adit Jayeshbhai Shah, Adv.

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

In both the matters Records haven been received.

Respondent No.1 is duly represented.

Appellants has failed to file fresh particulars and to take fresh steps to effect service on respondent No.2, though last chance was granted.

Hence, the matters be processed for listing before the Hon'ble Judge-in-Chambers, for further directions.

VIVEK SAXENA
Registrar

MG